

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 1563/1994

New Delhi, this 10th day of January, 1995

Shri P.T.Thiruvengadam, Hon'ble Member(A)

Smt. Heera Devi  
w/o late Shri Mahesh Kumar  
Qr.No.8, Hari Nagar Ashram  
New Delhi

.. Applicant

By Shri B.S. Mainee, Advocate

Vs.

Union of India, through

1. The General Manager  
Northern Railway  
Baroda House, New Delhi

2. The Dvl. Railway Manager  
Northern Rly., New Delhi

3. The Dvl. Supdt. Engr.(Estate)  
Northern Railway  
DRM Office, New Delhi

.. Respondents

Shri K.K. Patel, Advocate

ORDER (oral)

The learned counsel for the applicant states that he is expecting a favourable disposal of the relief by the respondents. Accordingly he wishes to withdraw the OA with liberty to file a fresh OA if there is any such need.

2. Accordingly, the OA is dismissed as not pressed and the applicant is given liberty to file a fresh OA if there is any need. No costs.

P.T. *[Signature]*

(P.T.Thiruvengadam)  
Member (A)  
10.1.1995

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